

SUPREME COURT OF INDIA

Khemchand Om Prakash Sharma

Vs.

State of Gujarat

(G.B.Pattanaik and U.C.Banerjee JJ.)

25.02.2000

ORDER

The Text below is only a summarized version of the order pronounced

In this appeal, the matter to be decided was whether the second wife is entitled to get maintenance when the first wife is alive. The court held that second marriage being null and void, maintenance to second wife should not be allowed.